

THE HIGH COURT OF GUJARAT, AT AHMEDABAD
LIST OF SITTING

**COMMENCING FROM 08.06.2026,
 MODIFIED W.E.F 28.07.2026, 07.08.2026, 01.09.2026 AND
 10.09.2026**

UNTIL FURTHER ORDERS.

1. ALL ADMISSION MATTERS INCLUDING APPLICATIONS WHICH ARE NOT ON REGULAR BOARD AND ARE LYING WITH THE JUDICIAL DEPARTMENTS FOR ADMISSION SHALL BE PLACED BEFORE THE HONOURABLE COURTS AS PER ROSTER FOR ADMISSION AS PER SERIATIM. NO REQUEST/INSTRUCTIONS TO THE REGISTRY TO DISCHARGE THESE MATTERS FROM BOARDS SHALL BE ENTERTAINED.
2. MEMBERS OF THE BAR SHALL TAKE NOTICE THAT THE OLD MATTERS WHICH ARE MORE THAN 05 YEARS OLD WILL NOT BE ADJOURNED ORDINARILY BY THE RESPECTIVE BENCHES AND THEY ARE REQUESTED TO CO-OPERATE IN FINAL DISPOSAL OF THE MATTERS.
3. NORMALLY ALL DIVISION BENCHES ON FRIDAY SHALL CONTINUE IN THE FIRST SESSION AND SPECIAL BENCHES SHALL BE CONSTITUTED AS PER SEPARATE NOTIFICATION.

PART-A

<u>HON'BLE THE CHIEF JUSTICE'S COURT</u>	<u>ADMISSION & FINAL HEARING</u>
HON'BLE THE CHIEF JUSTICE MRS. JUSTICE SUNITA AGARWAL HON'BLE MR. JUSTICE D.N.RAY	1. All PILs including environment matters and Matters relating to Environmental Issues. 2. LPA (Non Service) matters. 3. SCAs under the Petroleum and Minerals, Pipelines (Acquisition of Right of User in Land) Act, 1962 and Rules 1963. 4. SCAs/SCr.As wherein the Vires of the Act and Statute or Rules, issued in exercise of power conferred under a statute is challenged or other Laws specified elsewhere excluding those issued under the Taxation Laws. 5. SCAs under the Land Acquisition Act. 6. SCAs relating to Land Acquisition under any other Central Statute other than the cases under Land Acquisition Act. 7. SCAs relating to Land acquired for construction of Road, Canal and for other purpose without acquisition or requisition. 8. Appeals against the judgment/order passed by Commercial Court constituted under sub-Section (1) of Section 3 of the Commercial Court Act 2015 and Appeals against the judgment/ order passed by Commercial division of High Court and Appeals filed under Section 37 of the Arbitration and Conciliation Act 1996. 9 SCAs filed under Article 226/227 of the Constitution of India against the order of the Commercial Courts. 10. Matters not specified elsewhere. 11. (HON'BLE THE CHIEF JUSTICE WOULD TAKE UP ARBITRATION MATTERS ON EVERY FRIDAY AT 2.30 P.M. AFTER SPECIAL BENCH, IF ANY).



<u>SECOND COURT</u> HON'BLE MR. JUSTICE A.S.SUPEHIA HON'BLE MS. JUSTICE VAIBHAVI D. NANAVATI	<u>ADMISSION & FINAL HEARING</u> 1. Division Bench Tax matters (except Court No.3) 2. SCAs/SCr.As wherein the Vires of the Act, Statute or Rules, Circulars, Notifications etc. issued in exercise of power conferred under those issued under the Taxation Laws is challenged. 3. Matters relating to Central Excise, Customs and Gold Reference.
<u>THIRD COURT</u> HON'BLE MR. JUSTICE BHARGAV D. KARIA HON'BLE MR. JUSTICE PRANAV TRIVEDI	<u>ADMISSION & FINAL HEARING</u> 1. Division Bench Tax matters (Tax References & Tax Appeals)
<u>FOURTH COURT</u> HON'BLE MS. JUSTICE SANGEETA K. VISHEN HON'BLE MR. JUSTICE UTKARSH THAKORBHAI DESAI	<u>ADMISSION & FINAL HEARING</u> 1. LPA (Service & Labour) matters. 2. S.C.As arising out of orders passed by the Central Administrative Tribunal. 3. SCAs relating to Election matters pertaining to House of Parliament, State Legislative Assembly & Local Authorities. (Excluding Market Committee). 4. SCAs relating to Contract and Tender matters. 5. Matters under the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.
<u>FIFTH COURT</u> HON'BLE MR.JUSTICE N.S.SANJAY GOWDA HON'BLE MR. JUSTICE J. L. ODEDRA	<u>ADMISSION & FINAL HEARING</u> 1. First Appeals (MACP) (Division Bench) 2. Contempt matters. 3. LPA Service matters of Officers & Staff members of High Court and State Judiciary. 4. Matters relating to Judicial Officers. 5. OJ Appeals including the Appeals arising out of the orders/judgments passed in Admiralty Suits.
<u>SIXTH COURT</u> HON'BLE MR. JUSTICE ILESH J.VORA HON'BLE MR. JUSTICE R. T. VACHHANI	<u>ADMISSION & FINAL HEARING</u> 1. Appeals under the Family Courts Act. (Division Bench). 2. First Appeals (Division Bench)
<u>SEVENTH COURT</u> HON'BLE MS. JUSTICE GITA GOPI HON'BLE MR. JUSTICE L.S.PIRZADA	<u>ADMISSION & FINAL HEARING</u> 1. Criminal Conviction Appeals to be heard by Division Bench and all connected Applications of the said Appeals. 2. Criminal Enhancement Appeals to be heard by Division Bench and all connected Applications of the said Appeals. 3. Confirmation Case and Criminal References.

	4. All Detention matters. 5. POTA matters. 6. Matters relating to Special Acts like N.I.A., PC & PNDDT etc. to be heard by Division Bench. 7. Habeas Corpus and Special Criminal Applications. 8. Criminal Acquittal Appeals to be heard by Division Bench and all connected applications of the said Appeals. (except specially assigned Criminal Acquittal Appeals)
<u>EIGHTH COURT</u> HON'BLE MR. JUSTICE NIRZAR S. DESAI	<u>ADMISSION & FINAL HEARING</u> 1. <u>S.C.As (Non Service) Group I</u> a. The Co-operative Societies Act. b. Agricultural Produce Markets Act. c. All Single Judge Election Matters pertaining to the above Acts. 2. <u>SCA (Non-Service) Group-III</u> (which are not specified in Group I and II) including the matters relating to the Stamp Act, Advocates Act, Electricity Act, Registration of Birth and Death Act, Motor Vehicles Act, Essential Commodities Act, Notaries Act, Cinema Act and Wakf Act, Passport Act, the Right to Information Act, the Bombay Police Act, Public Trusts Act, Mines and Minerals Act, Trade Marks Act, Earth Quake Matters, The Gujarat Public Works Contracts Disputes Arbitration Tribunal Act, 1992 and other Miscellaneous Acts).
<u>NINETH COURT</u> HON'BLE MR. JUSTICE NIKHIL S. KARIEL	<u>ADMISSION & FINAL HEARING</u> 1. S.C.As Service matters from Year 2023 onwards. (Priority will be given to the matters pertaining to Senior Citizens). 2. Matters relating to the Educational Institutions including Universities and Student Matters and also under Education Act. 3. S.C.A. Service matters of Officers & Staff members of High Court and State Judiciary.
<u>TENTH COURT</u> HON'BLE MR. JUSTICE HEMANT M. PRACHCHAK	<u>ADMISSION & FINAL HEARING</u> 1. Criminal Acquittal Appeals to be heard by Single Judge, prior to and after the amendment of Section 378 of the Code of Criminal Procedure, 1973 amended by the Criminal Law (Amendment) Act, 2010 and all connected applications of the said Appeals. 2. Criminal Acquittal Appeals under the BNSS, 2023 to be heard by Single Judge and all connected applications of the said Appeals. 3. Other Criminal Appeals to be heard by a Single Judge not notified elsewhere.

ELEVENTH COURT

**HON'BLE MR. JUSTICE
ANIRUDDHA P. MAYEE**

ADMISSION & FINAL HEARING

1. **Company matters:**
 - a. Amalgamation (U/s. 391 to 394 of the Companies Act).
 - b. Winding up (U/s. 433, 434 of the Companies Act).
 - c. Applications for direction, order, review, recall in Company matters.
 - d. Official Liquidator's report.
2. Criminal Cases (Original side).
3. Admiralty Suit.
4. Civil Suits.
5. Testamentary Petitions.
6. All Single Judge matters under the Commercial Court Act, 2015.
7. All matters relating to foreign awards of Arbitration and Conciliation Act.
8. Arbitration matters not assigned to any other Courts.
9. **All Matters pertaining to The Tribunal Reforms (Rationalisation and Conditions of Service) Act.**
 - a. Appeal under Cinematograph Act.
 - b. Appeal, Commercial Application and Rectification Application under Copyright Act.
 - c. Appeal, Revocation Petition & Rectification Application under Patent Act.
 - d. Appeal & Rectification Application under Trade Mark Act.
 - e. Appeal & Rectification Application under The Geographical Indications of Goods (Registration & Protection) Act.
 - f. Appeal under Airport Authority of India Act.
 - g. Appeal under Protection of Plant Varieties and Farmers' Rights Act.
 - h. Appeal under The Control of National Highways (Land & Traffic) Act.
10. Original Jurisdiction Side matters (other than Company Matters).
11. **Matters Relating to Local Authorities under:-**
 - a. The BPMC Act.
 - b. The Municipalities Act.
 - c. The Gujarat Town Planning and Urban Development Act.
 - d. The Panchayats Act.
 - e. Any other Act relating to Local Authorities and members of Local Authorities (other than matters specified elsewhere) including SCAs relating to Building Use Permission and / or Electric Connection and Erection and/or Demolition of Buildings or Structures, etc.



	12. All Single Judge Election Matters. (except Election matters of Co-operative societies act & Agricultural Produce Markets Act) 13. <u>Special Civil Applications (Non-Service) in the following matters :-</u> a. The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. b. Matters relating to Reserve Bank of India & other Banks under the Banking Regulations Act and other Banking Laws. 14. Matters relating to Financial Institutions including GSFC and GIIC.
<u>TWELFTH COURT</u> HON'BLE MR. JUSTICE NIRAL R. MEHTA	<u>ADMISSION & FINAL HEARING</u> SCAs (Non-Service) – Group-II 1. A. SCAs Land Laws matters from Year 2019 onwards.
<u>THIRTEENTH COURT</u> HON'BLE MS. JUSTICE NISHA M. THAKORE	<u>ADMISSION & FINAL HEARING</u> 1. S.C.As Service matters upto Year 2022. (Priority will be given to the matters pertaining to Senior Citizens).
<u>FOURTEENTH COURT</u> HON'BLE MS. JUSTICE S.V.PINTO	<u>ADMISSION & FINAL HEARING</u> 1. Criminal Revision Applications against final Judgments and interim orders.
<u>FIFTEENTH COURT</u> HON'BLE MR. JUSTICE HASMUKH D. SUTHAR	<u>ADMISSION & FINAL HEARING</u> 1. Regular Bail Application filed either as Miscellaneous Criminal Application or Special Criminal Application. 2. Matters arising from order regarding bail passed in pending matters by Trial Courts. 3. Matters pertaining to conditions of bail granted by Trial Courts. 4. All Criminal Appeals regarding bail under Section 14A of the Scheduled Caste and Scheduled Tribes (Prevention of Atrocities) Act.
<u>SIXTEENTH COURT</u> HON'BLE MR. JUSTICE J.C. DOSHI	<u>ADMISSION & FINAL HEARING</u> 1. First Appeals MACT (Single Judge). 2. S.C.As against the order of MACP Tribunal.
<u>SEVENTEENTH COURT</u> HON'BLE MR. JUSTICE M.R. MENGDEY	<u>ADMISSION & FINAL HEARING</u> 1. Misc. Cri. Applications under Section 482 of Cr.P.C and other Misc. Cri. Applications from Year 2024 onwards. 2. Misc. Cri. Applications under Section 528 of BNSS, 2023 and other Misc. Cri. Applications from Year 2025 onwards.

<u>EIGHTEENTH COURT</u> HON'BLE MR. JUSTICE DIVYESH A. JOSHI	<u>ADMISSION & FINAL HEARING</u> 1. S.C.As Labour Matters.
<u>NINETEENTH COURT</u> HON'BLE MR. JUSTICE DEVAN M. DESAI	<u>ADMISSION & FINAL HEARING</u> 1. SCAs (Non-Service) – Group-II A SCAs Land Laws matters upto Year 2018. B SCAs against the order passed under the Mamlatdar Courts Act. C SCAs against the order of Land Reference Authority or Court. 2. RERA Appeals.
<u>TWENTIETH COURT</u> HON'BLE MRS. JUSTICE M.K. THAKKER	<u>ADMISSION & FINAL HEARING</u> 1. Special Criminal Applications under Article 226 & 227 of the Constitution of India.
<u>TWENTY FIRST COURT</u> HON'BLE MR. JUSTICE VIMAL K.VYAS	<u>ADMISSION & FINAL HEARING</u> 1. Criminal Conviction Appeals to be heard by Single Judge and all connected Applications of the said Appeals. 2. Criminal Appeals pertaining to the Prevention of Corruption Act and All Connected Applications of the said Appeals.
<u>TWENTY SECOND COURT</u> HON'BLE MR.JUSTICE SANJEEV J.THAKER	<u>ADMISSION & FINAL HEARING</u> 1. All Cancellation of bail matters. 2. Anticipatory Bail Applications. 3. Parole and Furlough matters 4. Jail matters for direction only. 5. All Externment Matters. 6. Temporary Bail Applications.
<u>TWENTY THIRD COURT</u> HON'BLE MR. JUSTICE MAULIK J. SHELAT	<u>ADMISSION & FINAL HEARING</u> 1. SCAs against the orders of Trial Courts or SCAs arising from the pending matters of Trial Courts. 2. Matters relating to Transfer of cases under Section 24 of CPC. 3. Appeal from Orders. 4. Second Appeals. 5. Civil Revision Applications (including Application under The Bombay Rent Act).
<u>TWENTY FOURTH COURT</u> HON'BLE MR.JUSTICE P.M.RAVAL	<u>ADMISSION & FINAL HEARING</u> 1. Misc. Cri. Applications under Section 482 of Cr.P.C and other Misc. Cri. Applications upto Year 2023. 2. Misc. Cri. Applications under Section 528 of BNSS, 2023 and other Misc. Cri. Applications upto Year 2024.

TWENTY FIFTH COURT HON'BLE MR.JUSTICE MOOL CHAND TYAGI	ADMISSION & FINAL HEARING 1. First Appeal (Single Judge) pertaining to Civil Suits, Trust, Land Acquisition, Arbitration, Workmen Compensation, and other matters except MACP. 2. Matters pertaining to H.M.P.. 3. Matters pertaining to Guardian and Wards Act.
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PART – B

Following Hon'ble Judges would sit in Special Division Benches and will take up Criminal Acquittal Appeals matters, on every Court working Friday at 2-30 P.M., after Special Bench, if any.

Sr. No.	Name of the Hon'ble Judges	Subjects
1.	HON'BLE MR. JUSTICE HEMANT M. PRACHCHHAK AND HON'BLE MR.JUSTICE MOOL CHAND TYAGI	Specially assigned Old Acquittal Appeals
2.	HON'BLE MS. JUSTICE NISHA M. THAKORE AND HON'BLE MR.JUSTICE P.M.RAVAL	Specially assigned Old Acquittal Appeals

PART – C

Following Hon'ble Judges would sit Single and will take up Specially assigned Oldest Service matters (excluding matters on Wednesday Weekly Board) on every Court working Friday at 2-30 P.M., after Special Bench, if any.

1	HON'BLE MR. JUSTICE DEVAN M. DESAI	Specially assigned Service matters
2	HON'BLE MR. JUSTICE D.N.RAY	Specially assigned Service matters

-: NOTES :-

I.	All the matters would be listed before the Honourable Courts as per roster.
II.	The Cause list of fresh and adjourned matters would be circulated two days in advance. However, those cases wherein listed matters are ordered to be placed on the next day or mentioning is accepted for the next day, a supplementary cause list would be published a day before.
III.	The matters, in which Office Objections are not removed within time limit, shall be listed before the Hon'ble Court as per roster, as prescribed under the Gujarat High Court Rules, 1993.
IV.	The matters (i) for restoration and (ii) matters of Condonation of delay filed in restoration matters, where the main stamp (filing) numbered matter had been disposed of by the Honourable Court as dismissed for default for non removal of office objections, shall be placed before the Hon'ble Court as per roster.
V.	All filing number (Stamp) matters of Auto Listing i.e. (1)Regular Bail (Criminal Misc. Applications and Criminal Appeals under The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989); (2) Anticipatory Bail (Criminal Misc. Applications and Criminal Appeals under The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989) and (3)Quashing Petitions (Criminal Misc. Applications u/s. 482 of CrPC and Special Criminal Applications u/s. 226/227 of the Constitution r/w sec.482 of CrPC) having office objections will be listed before the Registrar (Judicial) for passing appropriate order.
VI.	The priority will be given to old matters and the Matters pertaining to Senior Citizens, withdrawal of medical treatment, women, children, persons with disabilities, HIV infected persons, Intellectual Property Rights cases, Confirmation cases and Ten Years Old Cases of all the categories will be

	placed as per the Roster giving priority. Pending cases under Sections 304B, 498A and 304B r/w 498A IPC shall not, ordinarily, be adjourned.
VII.	Matters pertaining to Election (Original side) under the Representation of People Act, 1951 will be placed before Honourable Judge to whom matter is assigned by Honourable the Chief Justice and will be treated as assigned till final disposal.
VIII.	Leave Note will not apply to Criminal Cases, Special Civil Applications and matters specially fixed for hearing or expedited by the order of the Court and matters on the Daily Board.
IX.	The Matters wherein Apex Court had passed order for expeditious hearing/time bound hearing including Criminal Cases against sitting as well as former Legislators-MPs and MLAs (excluding Criminal Appeals) be given priority by the concerned Honourable Courts and those matters would be listed before the bench to whom matters assigned by Honourable the Chief Justice.
X.	The Jail Applications of the Prisoners in pending Criminal Appeals, Criminal Revision Applications before the Hon'ble High Court will be placed before the Hon'ble Court taking Criminal Appeals, Criminal Revision Applications as per Roster.
XI.	Top priority will be given to old criminal Appeals/Petitions of Final Hearing cases in which the accused are in custody including Appeals wherein Bail is rejected and unnecessary adjournment shall not be granted.
XII.	Priority will be given where the proceedings before the Trial Courts have been stayed and in which the injunction or stay order has been passed by the High Court.
XIII.	The Matters arising out of the Same Judgment/Order will be listed with the main cognate matter.
XIV.	Sufficient ready matters will be listed by the Board Department with the co-operation of Judicial Branches for Admission, Final Hearing and orders as per the directions of the Hon'ble the Chief Justice and Hon'ble Courts, as per roster, in the interest of justice, so that the time should be utilized resourcefully to meet with the challenges for the High Court.
XV.	The List of Sittings and the Boards of Hon'ble Courts for Admission, Final Hearing and the Notices regarding Special Benches and non-availability of the Hon'ble Judges, status / Judgments / orders of the matters will be displayed on the Web Site of " http://gujarathighcourt.nic.in " for information.
XVI.	Members of the Bar are hereby informed that Applications for bail or Anticipatory Bail shall ordinarily not be adjourned by the respective benches. They are requested to co-operate in ensuring the early disposal of such matter, preferably within two (2) months from the date of filing.
XVII.	The Learned Public Prosecutor to assist the Special Division Benches sitting on Friday for speedy disposal of old Criminal Acquittal Appeals, the Learned Public Prosecutor is required to be distribute the cases on the board equally amongst Learned APP in advance so that they may be ready with the matter by the date fixed so as to avoid any adjournment.
XVIII.	The list of Specially assigned matter to the Special Division Benches constituted for sitting on Friday (Post Lunch) will be circulated in advance to the office of the Public Prosecutor.

High Court of Gujarat,
Ahmedabad-380 060.

By order of the Hon'ble the Chief Justice


Registrar (Judicial)

Date: 08/09/2026